CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 268/MP/2020

Subject	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
Petitioner	:	Sarda Energy & Mineral Limited
Respondent(s)	:	Noida Power Company Limited and Anr.
Date of hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, SEML Shri Mridul Chakravarty, Advocate, SEML Shri Devyanshu Sharma, Advocate, SEML Shri Harshit Singh, Advocate, SEML Shri Anupam Chaudhary, Advocate, NPCL Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. At the outset, the learned proxy counsel for the Petitioner sought an adjournment on account of unavailability of the arguing counsel. The learned counsel for the Respondents did not oppose the said request and stated that they do not intend to file any additional information in compliance with the Record of Proceedings (ROP) dated 27.4.2026 accordingly, this submission is taken on record.

3. The Commission, accordingly, based on the consent of the parties, adjourned the matter. The Petition shall be listed for hearing on **3.12.2026.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)